

SEVENTH REPORT OF THE COMMISSIONER
FOR LINGUISTIC MINORITIES

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): Sir, I beg to lay on the Table a copy of the Seventh Report of the Commissioner for Linguistic Minorities for the period 1st January to 31st December, 1964 (Hindi version). [Placed in Library. See No. LT-6501/66].

12.05 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINETIETH REPORT

Shri Krishnamoorthy Rao (Shimoga): I present the Ninetieth Report of the Committee on Private Members' Bills and Resolutions.

12.05 hrs.

PETITION

RE. ENQUIRY COMMISSION ON
MAHARASHTRA-MYSORE BOUNDARY QUESTION

Shri Sivamurthi Swamy (Koppal): I beg to present a petition signed by 63 petitioners regarding the proposed One Man Commission to enquire into the boundary question between Maharashtra and Mysore.

12.05½ hrs.

RE. RECENT RAILWAY ACCIDENTS

Mr. Speaker: Questions on the Statement regarding railway accidents. Are the members ready?

Shri Nambiar (Tiruchirapalli): We should have a two-hour discussion on this. Mere questions will not satisfy us.

Mr. Speaker: I have received the notice. I have yet to see. If the mem-

bers want me to postpone it till I have taken a decision....

Shri Nambiar: That is better.

Mr. Speaker: If I decide that a discussion would be held for two hours, then I would not allow any questions.

श्री मधु लिमये (मुंगेर) : क्या उस वक्त प्रश्न पूछने का मौका मिलेगा ?

अध्यक्ष महोदय : अगर उसको नामन्जूर किया तो फिर और मिल जायेगा ।

12.05¾ hrs.

BUSINESS ADVISORY COMMITTEE

FORTY-EIGHTH REPORT

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): I move:

"That this House agrees with the Forty-eighth Report of the Business Advisory Committee presented to the House on the 26th July, 1966."

Mr. Speaker: The question is:

"That this House agrees with the Forty-eighth Report of the Business Advisory Committee presented to the House on the 26th July, 1966."

The motion was adopted.

12.06 hrs.

COTTON FABRICS (ADDITIONAL
EXCISE DUTY) (REPEAL) BILL*

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha

*Published in Gazette of India Extraordinary, Part II, section 2 dated 27th July, 1966.

Rao: On behalf of Shri Manubhai Shah I beg to move for leave to introduce a Bill to provide for the repeal of the Cotton Fabrics (Additional Excise Duty) Act, 1957.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill to provide for the repeal of the Cotton Fabrics (Additional Excise Duty) Act, 1957.”

The motion was adopted.

Shri Jaganatha Rao: I introduce† the Bill.

12.07 hrs.

MOTION RE: PRESENT ECONOMIC SITUATION IN THE COUNTRY—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Sachindra Chaudhuri on on the 26th July, 1966, namely:—

“That the present economic situation in the country be taken into consideration.”

Shrimati Renu Chakravartty (Barrackpore): May I point out one thing? Yesterday when we were not here, you had suspended the rules and allowed an amendment to be introduced saying that there were precedents to that in the House. I have been a Member of all the three Parliaments and as far as I remember, on every occasion whenever we had allowed suspension of rules, it was accompanied by some reason: either the papers had not been given in time or for some other reason. The House may be told as to why you are suspending the rules.

Mr. Speaker: I might correct the hon. Member here that no rule was suspended nor was any suspension required.

Shrimati Renu Chakravartty: Do I take it that you have taken it in your discretion to allow the Government to move....

Mr. Speaker: That is in the rule itself.

Shrimati Renu Chakravartty: Normally you have never done it in the past.

Mr. Speaker: It has been done so many times.

Shrimati Renu Chakravartty: It has been done, but with an explanation. You have always explained to us as to why it was necessary. So we would like to know what was the reason that prompted you to do this.

Mr. Speaker: I have seen one case where Mr. Kamath requested me after the debate had begun. Mr. Kamath made a request that because it had to go on for two more days, even amendments that are brought after one day, should be allowed to be moved. And I had allowed that.

Shri Hari Vishnu Kamath (Hoshangabad): May I submit to you in all humility that this is not on all fours with that because this amendment which was allowed yesterday is identical with an amendment given by a member who was not present in the House and which you therefore, rejected.

Mr. Speaker: This is not the same.

Shri Hari Vishnu Kamath: This is identical with that.

Shri Tyagi (Dehra Dun): When the motion is of the nature that a particular policy be considered, it is not possible for anybody to give an amendment in advance that it approves of it. The House should first know what the policy is. It is only when the

†Introduced with the recommendation of the President.